

Warrant of committal in execution of decree.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the abovenamed has by an order of this Court dated the
day of, 19 .. been ordered to be committed to jail in execution of the
decree/order of this Court dated the day of 19 ... ;

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs. Costs of execution interest at per cent.		
Total		

Now this is to command you to lodge the
said in the Civil Jail to be there detained
by the Superintendent of the Civil Jail
until he is duly discharged according
to law or the order of the Court.

The diet money is fixed at Rs. 5 per day.

Witness Chief Justice at Bombay aforesaid,
this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for